

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 24/ALD/2017, CA 72/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE COMPANY: JEKPL Ltd

SECTION OF THE COMPANIES ACT: U/S 60(5) OF I & B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
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1.	BISHWASIT DUBEY			
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2.	MR. L. VISWANATHAN			
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3.	MR. LAURAV GUPTA			
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4.	MR. RAM KAUSHIK			
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5.	Shambhu Chopra			
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Advocates for Axis Bank

for Cyril Amarchand

Mangaldas.

for Resolution Professional

CP NO.(IB)24/ALD/2017, CA 72/2017

None for the applicant/corporate debtor. However, this Tribunal is in receipt of communication dated 7<sup>th</sup> July, 2017 from the RP Sh. Mukesh Mohan, communicating such that he is in process of comply the decision of COC in case of the JEKPL Pvt. Ltd. towards the claim of Axis Bank. Pursuant to the decision of the COC meeting held on 28.02.2017 and he will apprise of this court after consulting the COC. Such communication is taken on record. A copy thereof be provided by the registry of this court to the counsel for Axis Bank, which is now stated to have been received.

Since, the Ld. RP is stating such that he is in process of comply with the decision of COC he will apprise of the development after obtaining a legal opinion and placing it before the COC. Therefore, the RP is directed to communicate its conclusive findings to this court by two weeks and to inform the same to the Axis Bank also.

We further considered the application moved by the RP Sh. Mukesh Mohan (although today there is no representation from him today) seeking further extension of time for completing the incorporate insolvency process U/s 12(3) of the Insolvency & Bankruptcy Code wherein the RP has submitted that almost 112 days have been passed since start of the RP but he is still in process of receiving documents, record etc. from IRP. Therefore, there is necessity for extension of period to complete corporate insolvency process. Considering the above stated reason shown in his application, which appears



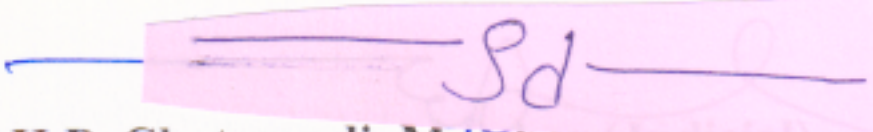
to be reasonable and convincing. Hence, his request is exceeded to the petition is allowed in terms of its prayer clause by extending further period of 90 days after completion of initial 180 days (w.e.f 17.09.2017). A copy of this order be communicated to the RP.

Matter be listed on 22<sup>nd</sup> August, 2017.

**After lunch:**

Later on Advocate Sh. Shambhu Chopra appeared for Sh. Mukesh Mohan and requested for his presence, may reconsidered. His appearance is noted.

Dated:03.08.2017

  
**Sri H.P. Chaturvedi, Member (Judicial)**

Typed by:  
Kavya Prakash



National Company Law Tribunal


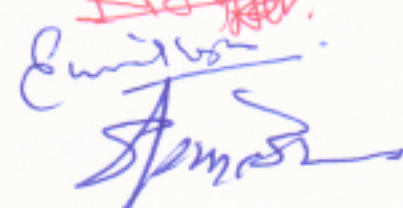
Allahabad Bench

CP NO. 3/2014

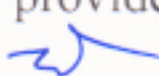
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE COMPANY: Indian Turpentine Rosin Co. Ltd

SECTION OF THE COMPANIES ACT: U/S 433/434 of the companies act of 1956

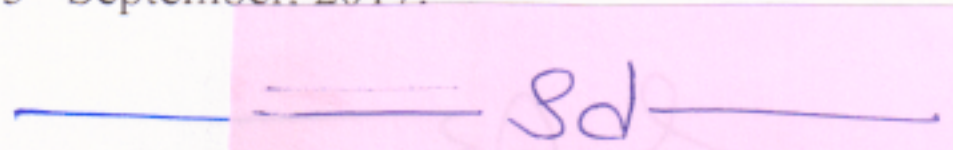
Sl. NO.	Name	Designation	Representation	Signature
1.	Rakesh Kumar Singh Adv.		for ITRCL	
2.	Sumit Saxena Adv.		for ITRCL	
	O.P. Misra, Adv.		for ITRCL	

CP NO.3/2014

Sh. Rakesh Kumar Singh, Counsel for the secured creditor. Notice be issued to the Central Government, Ministry of Corporate Affairs through the office of the OL. A copy of this notice may also be provided to the office of Ld. ASG to nominate <sup>a counsel for</sup> the Central Government. 

The matter be listed on 5<sup>th</sup> September, 2017.

Dated:03.08.2017

  
Sri H.P. Chaturvedi, Member (Judicial)

Typed by:  
Kavya Prakash